

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2111  
ANSWERED ON:20.07.2009  
WORKING HOURS NORMS FOR WORKERS  
Toppo Shri Joseph

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether a large number of workers/labourers are made to work more than the prescribed time-limit as per the labour laws;
- (b) if so, the details thereof and the reaction of the Government thereto; and
- (c) whether the Government proposes to bring any bill in this regard to discourage and penalise such practice; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

- (a) & (b): No such data is maintained Centrally. However, suitable provisions exist under the Factories Act, 1948 and the Mines Act, 1952 prescribing the working hours for a worker. There are penalty provisions under both the Acts for any violation in this regard.
- (c) & (d): Adequate penalty provisions already exist in the Factories Act, 1948 and the Mines Act, 1952 for such violations.